

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**ORIGINAL APPLICATION NO.060/00500/2019
Chandigarh, this the 10th day of December, 2019**

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

1. Ravinder Singh Sethi S/o Sh. Baldev Singh Sethi, Age 56 years, working as Superintendent, O/o Assistant Commissioner, Central Goods and Service Tax Division, G.T. Road Khanna, R/o H. NO. 1327, Sector 68 Mohali Punjab 160062.
 2. Parveen Kumar Garg S/o Sh. Amarnath Garg, Age 52 years, O/o Assistant Commissioner, Central Goods and Services Tax Division, H. No. 10-A, Sector 1-A, Parwanoo, H.P. R/o H. No. 559, Swastik Vihar, Patiala Road, Zirakpur Punjab – 140603.

....Applicants

(Present: Mr. Rohit Seth, Advocate)

Versus

1. Union of India through the Secretary, Government of India, Ministry of Finance, Department of Revenue, Central Board of Indirect Taxes and Customs (CBIC) North Block, New Delhi – 110001.
 2. Union of India through Secretary, Department of Personnel & Training, Ministry of Personnel, Public Grievances and Pension, North Block, New Delhi – 110001.
 3. Chairman, Central Board of Indirect Taxes and Customs (CBIC), North Block, New Delhi – 110001.
 4. Member Administration, Central Board of Indirect Taxes and Customs (CBIC), North Block, New Delhi – 110001.
 5. Principal Chief Commissioner, Central GST, Chandigarh Zone, Central Revenue Building, Plot No. 19, Sector 17-C, Chandigarh – 160017.
 6. Principal Commissioner (Cadre Controlling Authority of Chandigarh Zone) Central GST Commissionerate, Chandigarh Central Revenue Building, Plot No. 19, Sector 17-C, Chandigarh – 160017.

..... **Respondents**

(Present: Mr. Sanjay Goyal, Advocate for respondents)

Mr. V.K. Sharma, Advocate for applicants in MA No. 060/01609/2019)



ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. On the joint request of learned counsel for the parties, this case is taken up for hearing, at this stage.
2. The challenge in the present O.A. is to the seniority list dated 07.05.2019 (Annexure A-1) to the extent that the ratio laid down by the Hon'ble Supreme Court in the case of **Union of India and Others Vs. N.R. Parmar**, (2012) 13 SCC 340 has been applied only with regard to Direct Recruit Inspectors whereas the Direct Recruit UDCs and promoted as Inspectors like the applicants have been left out.
3. Heard learned counsel for the parties.
4. Learned counsel for the applicants has produced a copy of judgment dated 19.11.2019 by the Hon'ble Supreme Court in the case of **K. Meghachandra Singh and Others Vs. Ningam Siro & Others** (Civil Appeal No. 8833-8835 of 2019) wherein the law laid down in the case of N.R. Parmar (supra) has been over ruled.
5. Learned counsel for the parties are in agreement that the O.A. be disposed of in view recent law laid down by the Hon'ble Supreme Court in the case of Meghachandra Singh (supra) overruling the ratio laid down in the case of N.R. Parmar(supra), which was the very foundation of claim made in this case.
6. The O.A. is disposed of accordingly. Pending MAs also stands disposed of. No costs.

**(SANJEEV KAUSHIK)
MEMBER (J)**

**Dated: 10.12.2019
PLACE: CHANDIGARH
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